

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

COMPANY SCHEME PETITION NO. 471 OF 2017

IN

COMPANY SCHEME APPLICATION NO. 273 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 of the Companies Act,
2013;

AND

In the matter of Scheme of Arrangement amongst Videocon
D2h Limited having CIN U92100MH2002PLC137947
(Transferor Company) and Dish TV India Limited having
CIN L51909MH1988PLC287553 (Transferee Company) and
their respective Shareholders and Creditors

Dish TV India Limited, a Company incorporated,)
Under the provisions of Companies Act, 1956 having)
its Registered Office at 18th Floor, A Wing,)
Marathon Futurex, NM Joshi Marg, Lower Parel,)
Mumbai, Maharashtra – 400013)Petitioner Company
CIN: L51909MH1988PLC287553)

Called for Admission

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner

CORAM: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

DATE: 6th July, 2017

1. Petition admitted.
2. Petition fixed for hearing and final disposal on 26th July 2017.
3. Learned Counsel for the Petitioner Company submits that in pursuance of the Order dated 22nd March, 2017 passed by this Tribunal in Company Scheme Application No. 273 of 2017, meeting of the Equity Shareholders of the Petitioner Company was convened and held on 12th day of May, 2017 for the purpose of considering and if thought fit, approving, with or without modification(s), the proposed Scheme of

Arrangement between Videocon D2h Limited(Transferor Company) and Dish TV India Limited(Transferee Company) and their respective Shareholders and Creditors (“Scheme”). In the said meeting, the Scheme was approved by the requisite majority of the Shareholders present and voting at the meeting.

4. The Counsel for the Petitioner Company further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, (i) concerned Income Tax Authority within whose jurisdiction the Petitioner Company’s assessments are made, (ii) to Securities and Exchange Board of India (iii) the Central Government through the office of Regional Director, Western Region, Mumbai (iv) BSE Limited (v) National Stock Exchange of India Limited (vi) Reserve Bank of India (vii) to the Registrar of Companies (viii) Telecom Regulatory Authority of India (ix) Ministry of Information and Broadcasting (x) Competition Commission of India, as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
5. At least 10 (ten) clear days before the date fixed for hearing, Petitioner Company to publish a notice of hearing of the Petition in 2 (two) local newspapers viz “Free Press Journal” in English and “Navshakti” in Marathi, both circulated in Mumbai.
6. The Petitioner Company to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)